

MC 170 of 13  
IN WP(C) No. 127 of 2013

24.10.2013

HON'BLE THE CHIEF JUSTICE

In view of the order of the date passed in WP(C)No. 127 of 2013, the interim order dated 28.05.2013, automatically stands vacated.

Misc. Case stands disposed of.

CHIEF JUSTICE

dev  
24.10.13

MC No. 509 of 2012  
IN WP(C) No. 361 of 2012

24.10.2013

HON'BLE THE CHIEF JUSTICE

List this matter after four weeks along with  
WP(C)No. 361 of 12.

CHIEF JUSTICE

dev  
24.10.13

WP(C) No. 43 of 2013

24.10.2013

HON'BLE THE CHIEF JUSTICE

MS R Dutta, Advocate, present for the writ petitioner.

Smti R Borah, Advocate, present for the respondents.

Learned counsel for the writ petitioner prays for and is allowed further one week's time to file rejoinder affidavit to the counter affidavit filed on behalf of the respondents.

List after one week.

CHIEF JUSTICE

dev  
24.10.13

WP(C) No. 155 of 2013

24.10.2013

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, holding the brief for  
Shri HG Baruah, counsel for the writ petitioner.

Shri N Khan, Advocate, present for the  
respondents.

Counter affidavit has been filed on behalf of the  
respondents. Same be taken on record.

Learned counsel for the writ petitioner prays for  
and is allowed three weeks' time to file rejoinder  
affidavit to the counter affidavit filed on behalf of the  
respondents.

List thereafter for final hearing.

CHIEF JUSTICE

dev  
24.10.13

WP(C) No. 157 of 2013

24.10.2013

HON'BLE THE CHIEF JUSTICE

Shri K Sunar, Advocate, present for the writ petitioner.

Shri S Sen Gupta, GA, present for the respondents.

Counter affidavit has been filed on behalf of respondents No. 3 to 5. Same be taken on record.

Learned counsel for the writ petitioner prays for and is allowed four weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of the respondents.

List thereafter for final hearing.

CHIEF JUSTICE

dev  
24.10.13

WP(C) No. 182 of 2013

24.10.2013

HON'BLE THE CHIEF JUSTICE

Smti S Bhattacharjee, Advocate, present for the writ petitioner.

Shri AH Hazarika, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further four weeks' time to file the counter affidavit.

List this matter after four weeks.

CHIEF JUSTICE

dev  
24.10.13

WP(C) No. 214 of 2013

24.10.2013

HON'BLE THE CHIEF JUSTICE

Shri S Rana, Advocate, present for the writ petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondents. Same be taken on record.

Learned counsel for the writ petitioner prays for and is allowed four weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of the respondents.

List this matter after four weeks.

CHIEF JUSTICE

dev  
24.10.13

WP(C) No. 219 of 2013

24.10.2013

HON'BLE THE CHIEF JUSTICE

Shri R Pyngrope, Advocate, present for the writ petitioners.

Shri S Sen Gupta, GA, present for the respondents No. 1 to 3.

Shri PN Nongbri, Sr. GA, present for the respondent No. 4.

Learned counsel for respondents No. 1 to 3 prays for and is allowed to file counter affidavit during the course of the day.

Learned counsel for the respondent No. 4 prays for and is allowed further three weeks' time to file counter affidavit.

List this matter after four weeks.

CHIEF JUSTICE

dev  
24.10.13



WP(C) No. 265 of 2013

24.10.2013

HON'BLE THE CHIEF JUSTICE

Shri N Mozika, Advocate, present for the writ petitioner.

Shri R Deb Nath, CGC, present for respondent No. 1.

Ms SG Momin, Advocate, present for the respondents No. 2 to 6.

Learned counsel for the respondents No. 2 to 6 prays for and is allowed further three weeks' time to file the counter affidavit.

List this matter after three weeks.

CHIEF JUSTICE

dev  
24.10.13

WP(C) No. 266 of 2013

24.10.2013

HON'BLE THE CHIEF JUSTICE

Shri P Nongbri, Advocate, present for the writ petitioners.

Shri N Khan, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further two weeks' time to file the counter affidavit.

List this matter after two weeks.

CHIEF JUSTICE

dev  
24.10.13

WP(C) No. 299 of 2013

24.10.2013

HON'BLE THE CHIEF JUSTICE

Shri AS Siddique, Advocate, present for the writ petitioner.

Shri ND Chullai, Sr. GA, present for the respondents.

List this matter tomorrow (25.10.2013) along with the connected WP(C) No. 206 of 2013.

CHIEF JUSTICE

dev  
24.10.13

WP(C) No. 300 of 2013

24.10.2013

HON'BLE THE CHIEF JUSTICE

Shri AS Siddique, Advocate, present for the writ petitioner.

Shri ND Chullai, Sr. GA, present for the respondents.

Learned senior counsel for the respondents prays for and is allowed four weeks' time to file the counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev  
24.10.13

WP(C) No. 301 of 2013

24.10.2013

HON'BLE THE CHIEF JUSTICE

Shri ODV Ladia, Advocate, present for the writ petitioners.

Shri ND Chullai, Sr. GA, present for the respondents.

Learned senior counsel for the respondents prays for and is allowed four weeks' time to file the counter affidavit.

List this matter after four weeks.

CHIEF JUSTICE

dev  
24.10.13

WP(C) No. 302 of 2013

24.10.2013

HON'BLE THE CHIEF JUSTICE

Shri ODV Ladia, Advocate, present for the writ petitioners.

Shri ND Chullai, Sr. GA, present for the respondents.

Learned senior counsel for the respondents prays for and is allowed four weeks' time to file the counter affidavit.

List this matter after four weeks.

CHIEF JUSTICE

dev  
24.10.13

WP(C) No. 303 of 2013

24.10.2013

HON'BLE THE CHIEF JUSTICE

Shri ODV Ladia, Advocate, present for the writ petitioners.

Shri ND Chullai, Sr. GA, present for the respondents.

Learned senior counsel for the respondents prays for and is allowed four weeks' time to file the counter affidavit.

List this matter after four weeks.

CHIEF JUSTICE

dev  
24.10.13

WP(C) No. 361 of 2012

24.10.2013

HON'BLE THE CHIEF JUSTICE

Ms P Roy, Advocate, present for the writ petitioner.

Shri VGK Kynta, Sr. Advocate, present for the respondents No. 1 to 3.

Shri L Khyriem, Advocate, present for respondent No. 4.

Learned counsel for the respondent No. 4 prays for and is allowed two weeks' time and no more time to file the counter affidavit.

List this matter after two weeks.

CHIEF JUSTICE

dev  
24.10.13



**WP(C) No. 174 of 2013**

**24.10.2013**

**HON'BLE THE CHIEF JUSTICE**

Smti R.Dutta, Advocate present for the writ petitioner.

Shri R.Gurung, Advocate present for the respondents No. 1 to 3.

Shri B.Khyriem, Advocate present for respondent No. 4.

Heard.

By means of this writ petition, the writ petitioner has challenged the select list issued by the respondent authorities vide notification dated 7<sup>th</sup> September, 2010.

Brief facts of the case are that Meghalaya Civil Service and Meghalaya Police Service examination was held in 2001 and the first select list was prepared in the year 2003. It appears that in the first round of litigation, WP(C) (SH) No. 400 of 2004 was filed which was withdrawn by the writ petitioner keeping in mind that the respondent authorities were ready to consider his grievance. Thereafter, the second WP(C) (SH) No. 269 of 2008 was filed by the writ petitioner which was dismissed vide judgment and order dated 28-10-2009 on merits. From the record, it further appears that a WA (SH) No. 56 of 2010 was filed by the writ petitioner which was also dismissed by the Division Bench vide its order dated 14-6-2011. Now it appears to be pending before Hon'ble the Supreme Court. The said fact is apparent from the order dated 7-3-2013 (copy at Annexure-4 to the writ petition), the representation of the writ petitioner was rejected. The representation appears to have been filed by the present writ petitioner after filing the third WP(C) (SH) No. 349 of 2012 which was disposed of vide order dated 11-2-2013.

Having heard the learned counsel for the parties, and after considering the papers in record, this Court is of the view that this fresh writ petition in the matter has no force.

Therefore, this writ petition is dismissed summarily.

CHIEF JUSTICE

S.Rynjah

**WP(C) No. 175 of 2013**

**24.10.2013**

**HON'BLE THE CHIEF JUSTICE**

Smti R.Dutta, Advocate present for the writ petitioner.

Shri R.Gurung, Advocate present for the respondents No. 1 to 3.

Shri B.Khyriem, Advocate present for respondent No. 4.

Heard.

By means of this writ petition, the writ petitioner has challenged the select list issued by the respondent authorities vide notification dated 7<sup>th</sup> September, 2010.

Brief facts of the case are that Meghalaya Civil Service and Meghalaya Police Service examination was held in 2001 and the first select list was prepared in the year 2003. It appears that in the first round of litigation, WP(C) (SH) No. 400 of 2004 was filed which was withdrawn by the writ petitioner keeping in mind that the respondent authorities were ready to consider his grievance. Thereafter, the second WP(C) (SH) No. 269 of 2008 was filed by the writ petitioner which was dismissed vide judgment and order dated 28-10-2009 on merits. From the record, it further appears that a WA (SH) No. 56 of 2010 was filed by the writ petitioner which was also dismissed by the Division Bench vide its order dated 14-6-2011. Now it appears to be pending before Hon'ble the Supreme Court. The said fact is apparent from the order dated 7-3-2013 (copy at Annexure-4 to the writ petition), the representation of the writ petitioner was rejected. The representation appears to have been filed by the present writ petitioner after filing the third WP(C) (SH) No. 349 of 2012 which was disposed of vide order dated 11-2-2013.

Having heard the learned counsel for the parties, and after considering the papers in record, this Court is of the view that this fresh writ petition in the matter has no force.

Therefore, this writ petition is dismissed summarily.

CHIEF JUSTICE

S.Rynjah

**WP(C) No. 235 of 2013**

**24.10.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri S.Sen, Advocate present for the writ petitioner.

Shri S.Dey, Advocate present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List this case after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 236 of 2013**

**24.10.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Sahu, Advocate present for the writ petitioners.

Shri S.Dey, Advocate present for the respondents No. 1 to 3.

Learned counsel for the respondents No. 1 to 3 prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List this case after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 268 of 2013**

**24.10.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri H.L.Shangreiso, Advocate present for the writ petitioners.

Shri H.Kharmih, Govt. Advocate present for the respondents No. 1 to 4.

List this case alongwith connected writ petition No. 288 of 2013. Meanwhile, the respondents may file their counter affidavit.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 269 of 2013**

**24.10.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri H.L.Shangreiso, Advocate present for the writ petitioner.

Shri H.Kharmih, Govt. Advocate present for the respondents No. 1 to 3.

List this case alongwith connected writ petition No. 288 of 2013. Meanwhile, the respondents may file their counter affidavit.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 270 of 2013**

**24.10.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri H.L.Shangreiso, Advocate present for the writ petitioners.

Shri H.Kharmih, Govt. Advocate present for the respondents No. 1 to 3.

List this case alongwith connected writ petition No. 288 of 2013. Meanwhile, the respondents may file their counter affidavit.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 271 of 2013**

**24.10.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Gurung, Advocate present for the writ petitioner.

Shri R.Deb Nath, Advocate present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List this case after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah



**WP(C) No. 272 of 2013**

**24.10.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Gurung, Advocate present for the writ petitioner.

Shri R.Deb Nath, Advocate present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List this case after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 273 of 2013**

**24.10.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri N.Khan, Advocate present for the writ petitioner.

Shri S.Sen Gupta, Govt. Advocate present for the respondents  
No. 1, 2 and 3.

Shri A.H.Hazarika, Advocate present for respondent No. 4

Learned counsel for the respondents prays for and is allowed  
further 3(three) weeks' time to file counter affidavit.

List this case after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah